

8.

18.11.92.

CCP 158/92 in

OA 2104/91

(21)

Present: Shri Shankar Raju, counsel for the  
petitioner.

None for the respondents.

In view of the subsequent orders  
made on 13.11.92, in which further time has  
been granted for compliance, this petition  
does not survive. However, if the orders as  
clarified by the Tribunal are not complied  
with within the time now granted, it is open  
for the petitioner to take appropriate action  
for enforcing the same. The CCP is  
accordingly dismissed. Notice of contempt is  
discharged. No costs.

*S. L. Ray*  
(I.K. RASGODA)

MEMBER(A)

*V. S. Malimath*

CHAIRMAN

san

18.11.92